

(2006) 03 GAU CK 0069
In the Gauhati High Court

Zindianbou and Ors.

APPELLANT

Vs

State of Manipur and Ors.

RESPONDENT

Date of Decision : 01-03-2006

Acts Referred:

Citation : (2006) 03 GAU CK 0069

Hon'ble Judges : T.Nanda Kumar Singh, J

Bench : Single Bench

Advocate : Gunindro, N.Ibotombi Singh, Advocates appearing for Parties

Judgement

1. Heard Mr. N. Ibotombi, learned counsel for the petitioners and Mr. Gunindro, learned standing counsel for all the respondents.

[2] Even though many reliefs are sought for in the present writ petition, learned counsel for the petitioner at the very outset submits that this writ petition could be disposed of only with a simple direction.

[3] Taking into consideration of the submission of learned counsel of both the parties and also on perusal of the cases of writ petitioners in the present writ petition supported by an affidavit, this court is of the considered view that the same could be disposed of at this stage.

[4] According to the petitioners they were appointed with the approval of the Government of Manipur in different capacities in the Autonomous District Council. To the contra, learned standing counsel for the respondents submits that all the ad hoc appointments of the petitioners are not genuine.

[5] Learned counsel for the petitioners also submits that in earlier writ petitions where cases are similarly situated with the present writ petition, this court had passed judgment and order directing the respondents to hold an inquiry as to whether the ad hoc appointment of those writ petitioners are genuine and if their appointments are according to law, for the period they had rendered their services their pay and allowances should be paid. Learned counsel for the

petitioner drawn attention of this court to the judgment and order of this court dated 8.9.2005 passed in WP(c) No. 987 of 2004 and order dated 8.9.2005 passed in WP(c) No. 1038 of 2004.

[6] In view of the above discussions, this writ petition is disposed of by directing the respondents to verify the ad hoc appointment of the petitioners and also the period they had rendered services and in case their appointments are according to law and they had been found to have been working in different capacities in the Autonomous District Council, the respondents shall pay the pay and allowances for the period they had rendered their services to the petitioners.

[7] It is made clear that the whole exercise should be completed within a period of 5 (five) months from the date of receipt of certified copy of this judgment and order. In the case of any temporary appointments, the case of the petitioners along with other eligible candidates shall be considered by giving preference to the petitioners taking into consideration of their earlier ad hoc services. To the extent indicated above, the writ petition is allowed.